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projections for their business for the prospective 8th Plan Period which assumes the rate of growth at 10% per annum during the Plan period. As per the projections, the Corporation has envisaged to sanction a total financial assistance of approximately Rs. 450 and make disbursement of crores approximately Rs. 350 crores during the 8th Plan period. By virute of the above projected assistance, it is estimated that about 75,000 new jobs shall be created during the 8th Plan period. The major beneficiaries would include various segments of society covering unemployed youth, artisans, SC & ST, handicapped persons, Ex-servicemen, Doctors, women entrepreneurs, transport operators etc.

## Evasion of taxes by bidi manufacturers

485. SHRI ISH DUTT YADAV: SHRI SATYA PRAKASH MALAVIYA: SHRI BEKAL UTSAHI: SHRI HARVENDRA SINGH HANSPAL:

Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware of the tax evaded income running into crores of rupees of the bidi manufacturers in the country by selling the "Chaant Bidi" (rejects) in the market on which the manufacturers do not pay any taxes;

(b) whether Government have made any study to ascertain the extent of tax evasion by the bidi manufacturers on this account; and

(c) if so, what steps are contemplated by Government to check such malpractices and to recover Government dues?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) "Chaant Bidis" (rejects) are either removed as sub-standard bidis on payment of Central Excise duty or are unrolled to retrieve the tobacoo for further use in the manufacture of fresh bidis which are also cleared on payment of duty or are destroyed in the presence of Central Excise Officers and the duty leviable thereon is remitted.

(b) and (c) Do not arise.

## Reservation expressed by Chief Justice regarding National Judicial Commission

486. SHRI JAGESH DESAI: SHRI H. HANUMANTHAPPA: SHRI VITHALRAO MADHAVRAO JADHAV:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that the Chief Justice of India has expressed strong reservations about the constitution of National Judicial Commission proposed by Government, to recommend appointments and transfers of judges;

(b) if so, what is Government's reaction thereto;

(c) whether the Chief Justice has made a proposal to Government to wait for the report of the Conference of Chief Justices before going ahead with the Bill framed by Government in the above matter; and

(d) if so, what is Government's reaction thereto?

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW JUSTICE AND (SHRI DINESH GOSWAMI): (a) to (d) The Government have introduced the Constitution (Sixtyseventh Amendment) Bill, 1990 in the Lok Sabha on 18-5-1990 regarding setting up of a National Judicial Commission for appointment of Judges of the High Courts and the Supreme Court and for transfer of Judges of the High Courts. Earlier, the Chief Justice of India had expressed certain reservations about the proposed National Judicial Commission. He has now intimated that the Conference of Chief Justices convened by him on 31st August and 1st September, 1990 will also consider the matter of